

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,  
NEW DELHI  
ORIGINAL APPLICATION NO. 633/2018

RESIDENTIAL WELFARE ASSOCIATION, MALVIYA NAGAR  
.....APPLICANT(S)  
VERSUS  
GOVT. OF NCT OF DELHI .....RESPONDENT(S)

NDOH:-19-07-2019

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ACTION TAKEN REPORT FOR AND ON BEHALF OF DPCC IN  
COMPLIANCE OF THE ORDER DATED 23 -04-2019

Sir,

It is submitted as under:-

1. That the above noted Original Application was received by the Hon'ble Tribunal and the Hon'ble Tribunal took the cognizance on the same and passed the following order:-
  1. Proceedings have been initiated on the basis of a letter received by post, alleging that dyeing and chemical business is being carried at R-85, Basement, Khidki Extension, Malviya Nagar, New Delhi, resulting in air pollution by the chemicals released from the factory, affecting the health of the inhabitants.
  2. Let the above allegation be looked into and an appropriate action be taken in accordance with law by Delhi Pollution Control Committee within one month from today.
2. That thereafter the Hon'ble Tribunal again considered the matter on 24 -01-2019 and further directed to file action taken report. In compliance of the order of the Hon'ble Tribunal the DPCC had furnished its further report to the Hon'ble Tribunal. The matter was again considered on 29-03-2019 for further action required at the part of the DPCC.
3. That in compliance of the orders of the Hon'ble Tribunal dated 29-03-2019 the DPCC had conducted inspection of the alleged site vide dated 19-02-2019.
4. That the official of the DPCC had visited at the address R-85, Malviya Nagar, New Delhi on which M/s Print zone was functioning

earlier. The following observations were made by the team of the officials of DPCC:-

- a) The premises bearing no. R-85, Basement, Malviya Nagar was found locked from outside. Upon inquiry from the Resident welfare association of R block Khirki Extension, the president of RWA informed that one unit i.e., Print Zone was being run by Sh. Anil Kumar Popli from the said premises and engaged in the activity of digital printing till sometime back, but now the same has been shifted at the another premises in the same locality vide bearing no. JC-36 Khirki Extension, Malviya Nagar, New Delhi.
- b) The officials of the DPCC visited the property bearing no. JC-36 Khirki Extension, Malviya Nagar, New Delhi and it was observed that a unit in the name of M/s Print Zone was being run by Sh. Arun Kumar Popli which is engaged in the activity of digital printing. The owner of the factory Mr. Anil Kumar Popli informed that he has started his printing unit in the month of October 2018 at the address bearing no. JC-36, Khirki Extension, Malviya Nagar, New Delhi
- c) That the DPCC officials made the inspection of property bearing no. JC-36, Khirki Extension, Malviya Nagar, New Delhi. It was observed that one unit in the name of M/s Print Zone was engaged in the following activities:-
  - i. Digital printing, photocopying, color photocopying, cold lamination, Computer designing.
  - ii. The above activities were carried out by using various machines namely, photocopy machine, digital printing machine, Epson digital printer, vinyl cutting machine and cold lamination machine

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5. That the direction dated 24/04/2019 U/s 31(A) of the Air (Prevention & Control of Pollution) Act 1981 and U/s 33(A) of the Water (Prevention & Control of Pollution) Act 1974 as amended up to date was issued to the M/s Print Zone, JC-36 Khirki Extension, Malviya Nagar, New Delhi for violation of Section 25/26 of Water (Prevention & Control of Pollution) Act 1974 as well as section 21 of Air (Prevention & Control of Pollution) Act 1981 r/w section 19 (1) Air (Prevention & Control of Pollution) Act 1981 as the entire union territory of Delhi has been declared as an Air Pollution control area. The said direction includes as under

- a. To closure of unit with immediate effect.
- b. To deposit the Rs. 25,000/-,
- c. The concerned authority of BSES Rajdhani Power Limited to disconnect the electricity connection with immediate effect of the unit.
- d. The concerned authority of DJB shall disconnect the water connection of the unit with immediate effect.
- e. The concerned SDM shall take necessary action to insure the effective closure/sealing of the addressee unit with immediate effect.

6. Compliance status of the directions U/s 31 (A) of Air (Prevention & Control of Pollution) Act 1981 and 33 (A) of Water (Prevention & Control of Pollution) Act 1974

- a. That a sum of Rs. 25,000/- was imposed on the unit as fine in view of the order of the Hon'ble Supreme Court has been deposited by the unit.
- b. The electricity connection of the above said premises was disconnected on 26/04/2019 by the BSES Rajdhani Power Limited.
- c. A report dated 30/05/2019 received from DJB in compliance of direction dated 24/04/2019 that "no DJB water connection exists in the name of M/s Print Zone, JC-36 Khirki Ext, Malviya Nagar, New Delhi or JC-36 Khirki Ext as per records".

- d. The owner of the unit has submitted that he has closed down his unit completely and he will not continue his activities in the premises bearing no. JC-36, Khirki Ext, Malviya Nagar, New Delhi and he further submitted that he will vacate the premises with intent to close the unit.
- e. That the owner of the unit Mr. Anil Kumar Popli has also furnished an undertaking on the stamp paper duly notarized vide date 29/04/2109 to the DPCC, whereby the unit undertakes that he will pay Rs. 2 Lakhs as environmental compensation if he will fail to comply the directions dated 29/04/2019 issued by DPCC U/s 31(A) of the Air (Prevention & Control of Pollution) Act 1981 and U/s 33(A) of the Water (Prevention & Control of Pollution) Act 1974.
7. That as of now the unit namely M/s Print Zone is not operative in the above said premises as per the fresh inspection of the unit vide dated 13-07-19.
8. That as of now there is no industrial or polluting activity is going on in the premises bearing no. JC-36, Khirki Ext, Malviya Nagar, New Delhi.

The action taken report may kindly be taken on record in compliance of the order of the Hon'ble Tribunal passed vide dated 23/04/2019, In view of the action taken, the application may please disposed off.

Dated :-

  
Dr. Chandra Prakash  
Incharge(CMC-II)  
DPCC